

The Hon'ble Court of National Green Tribunal,
Eastern Zone Bench, Kolkata

Original Application No.-188/2024/EZ

(I.A. No.-03/2025/EZ)

Saurav NarayanApplicant

Versus

The Bihar Pollution Control Board and others..... Respondents

COUNTER AFFIDAVIT ON BEHALF OF DISTRICT

MAGISTRATE, PATNA

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Before'

The Hon'ble Court of National Green Tribunal,
Eastern Zone Bench, Kolkata

Original Application No.-188/2024/EZ

(I.A. No.-03/2025/EZ)

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~~15-7-25~~

Saurav NarayanApplicant

Versus

The Bihar Pollution Control Board and others..... Respondents

Counter affidavit on behalf of the District Magistrate, Patna.

Most Respectfully Sheweth:-

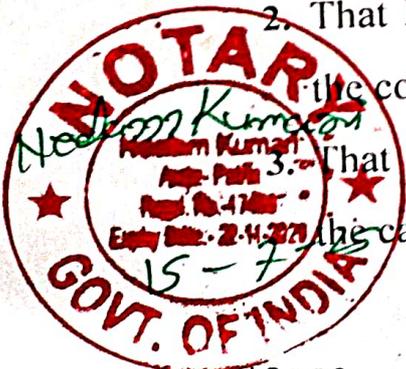
I, Shivam Vats, aged about 32 years, (Male), Son of Shailendra Kumar, Resident of Road no-0 Opposite Manjha Enclave, East of Shivkripa, Shivpuri, Po+Ps-LBS Nagar, Patna-800023 do hereby solemnly affirm and state as follows :-

1. That I am presently posted as Senior Deputy Collector, (General Section) Patna, and I am duly authorized and am competent enough to swear this counter affidavit.

2. That I have read the Original Application and fully understood the contents thereof.

That I am fully acquainted with the facts and circumstances of the case.

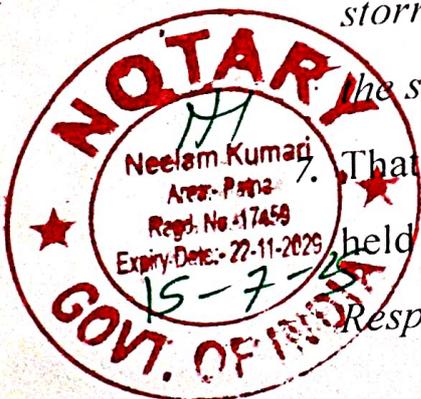
Sl. No. 3427
Date 15-7-25



4. That at the very outset, it is humbly submitted that the answering respondent has highest regard for the orders passed by the Hon'ble Court and tenders his apology for any delay or inconvenience caused to the Hon'ble Court.
5. That a counter affidavit has been filed earlier on behalf of the District Magistrate, Patna bearing Oath No.-135340, dated-21.11.2024 in the aforesaid matter.
6. That the said matter was heard on-22.05.2025 and the Hon'ble Court has directed the District Magistrate, Patna to appear on the next date virtually to explain regarding the compliance of the order dated-05.03.2025 passed by the Hon'ble Court. The next date of hearing has been fixed on-06.08.2025.

The Hon'ble Court in its order has observed that *"Joint Committee has recommended that construction of two under construction Sewage Treatment Plants (hereinafter referred to as 'STPs') should be expedited and efforts should be made to optimize the utilization of four existing STPs steps should be taken to ensure that storm water remain separate from sewage and all sewerage should be channelized exclusively through sewage network to prevent any leakage into storm water drains and BUIDCO, Patna be instructed to assist the situation and plan the diversion of sewage to nearest STP."*

That the Hon'ble Court in its order dated-05.03.2025 has held *"In the affidavit of the District Magistrate, Patna, Respondent no.-8, dated-21.11.2024, it is stated that the*



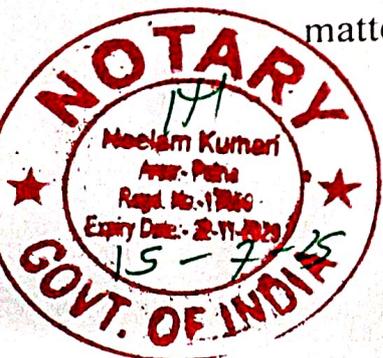
Committee in its recommendations has noted that construction of two under-construction STPs should be expedited and efforts should be made to optimize the utilization of the four existing STPs steps should be taken to ensure that stormwater remains separate from sewage and all sewage should be channelized exclusively through the sewerage network to prevent any leakage into stormwater drains and BUIDCO, Patna shall be instructed to assess the situation and plan the diversion of sewage to nearest STP.

The District Magistrate, Patna, in his affidavit has sought more time for filing further reply. Let the affidavit be filed within four weeks after serving copy of the same upon the Counsel for the Applicant as well as the Counsel for the Respondents before filing it in the Tribunal.

List on 22.05.2025."

8. That in compliance of the order passed by the Hon'ble Court, the District Magistrate, Patna vide letter no.-1532, dated-11.06.2025 and letter no.-1706, dated-05.07.2025 has requested the Managing Director, BUIDCO, Patna to make available the current report with regard to the action taken in the aforesaid matter.

Photo copy of the letter no.-1706, dated-05.07.2025 is annexed herewith and marked as **Annexure-A Series.**



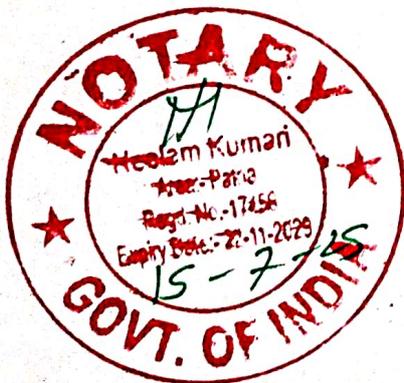
9. That it is humbly submitted that the aforesaid work to be done is in the domain of the BUIDCO, Patna.
10. That in light of the earlier order passed by the Hon'ble Court, the District Magistrate, Patna has constituted a Joint Committee vide memo no.-7125, dated-26.10.2024. The said committee has done spot inspection on-08.11.2024 and the joint report dated-18.11.2024 had already been submitted before the Hon'ble Court in the earlier reply filed on behalf of the District Magistrate, Patna.
11. That in view of the aforesaid facts, it is apparent that the District Magistrate, Patna has taken needful action for the compliance of the order passed by the Hon'ble Court and further action shall be taken at earliest in coordination with the BUIDCO, Patna.
12. That the respondent craves leave of this Learned court to file further reply/supplementary affidavit as and when required in the facts and circumstances of the case.

It is therefore humbly prayed that your honour may graciously be pleased to accept the present reply in light of the submissions made above.

Or

Pass such order/direction as this Hon'ble Court deems fit and proper.

And for this the answering respondent shall ever pray.



VERIFICATION

I, Shivam Vats, Male, Son of Shailendra Kumar, Resident of Road no-0 Opposite Manjha Enclave, East of Shivkripa, Shivpuri, Po+Ps-LBS Nagar, Patna-800023, do hereby verify and declare by contents of this affidavit has been read over and explained to me which I have fully understood and found to be true and correct to my knowledge and belief, which is derived from records as maintained in my office. The annexure is true photocopy of its original.

Verified and signed on this day 15 July, 2025 at Patna High Court premises.



Sl. No. 3427
Date 15-7-25

Shivam Vats
15/07/25

Sr/amt. Shivam Vats.
Who is identify by Sri. Sudhir Kumar
Advocate solemnly affirmed and
declare before me
Neelam Kumari
15-7-25
Neelam Kumari
Notary Public Advocate
Patna

Identify the deponent who has
Signed/ITI in my Presence
Sudhir Kumar
15/07/25
BR/1507/2020 ADVOCATE

6



आपका आधार क्रमांक / Your Aadhaar No. :

XXXX XXXXX 8459

VID : 9181 0741 2399 1423

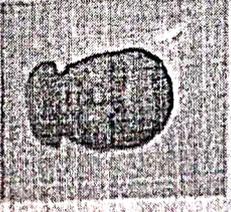
पैरा आधार, पैरी पहचान



भारत सरकार
Government of India



Aadhaar no. Issued: 05/06/2016



शिवम वरस
Shivam Vars
जन्म तिथि/DOB: 11/06/1993
पैरा/ MALE

आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं।
इसका उपयोग सत्यापन (ऑनलाइन प्रमाणिकरण, या व्यक्तिगत कोड/ ऑफलाइन पहचानकर्ता को) के साथ किया जाना चाहिए।
Aadhaar is proof of Identity, not of citizenship
or date of birth. It should be used with verification (online authentication, or scanning of QR code / offline XML).

XXXX XXXXX 8459

पैरा आधार, पैरी पहचान

- Aadhaar is unique and secure.
- Documents to support identity and address should be updated in Aadhaar after every 10 years from date of enrollment for Aadhaar.
- Aadhaar helps you avail of various Government and Non-Government benefits/services.
- Keep your mobile number and email id updated in Aadhaar.
- Download mAadhaar app to avail of Aadhaar services.
- Use the feature of Lock/Unlock Aadhaar/biometrics to ensure security when not using Aadhaar/biometrics.
- Entities seeking Aadhaar are obligated to seek consent.



भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India



पैरा: 08/10/2024
आधार: शिवम वरस, पैरा नं-0, मैना एन्क्लेव के सामने
स्ट्रीट और शिवक, जे, शिवक, पैरा नं-0, पटना,
बिहार - 800023

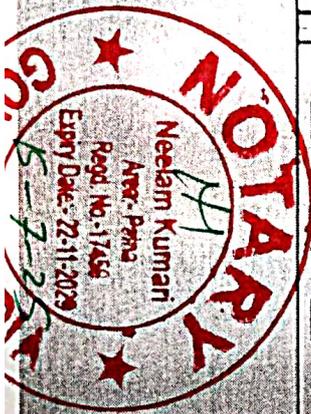
Address:
S/O: Shaileendra Kumar, Road no-0, Opposite
Manjha Enclave, East of Shivkopa, Shivkopi,
L.b.s. Nagar, PO. L.b.s Nagar, DIST: Patna,
Bihar - 800023



XXXX XXXXX 8459

VID : 9181 0741 2399 1423

help@uidai.gov.in



Shivam Vars
15/07/25

समाहरणालय, पटना
सामान्य शाखा

फोन नं० : 0812-2219548 (काठ)
फैक्स नं० : 2219900
Email : sdcpatnageneralsection@gmail.com
dm-patna.bih@nic.in

पत्रांक-33-11/2024... 15-06/सा०, पटना, दिनांक 5/7/25

प्रेषक,
डॉ० त्यागराजन, एस०एम० (शा०प्र०से०)
जिलाधिकारी, पटना।

सेवा में,
प्रबंध निदेशक,
बुडको, पटना।

विषय :-
राष्ट्रीय हरित अधिकरण पूर्वी क्षेत्र बेंच के आदेश के अनुपालन के संबंध में OA
no-188/2024/EZ.I.A No-03/2025/EZ के संबंध में।

प्रसंग:-
कार्यालय पत्रांक-1532/सा० दिनांक-18.06.2025

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र का कृपया स्मरण करना चाहेंगे। विषयांकित वाद में अद्यतन प्रतिवेदन अब तक अप्राप्त है।

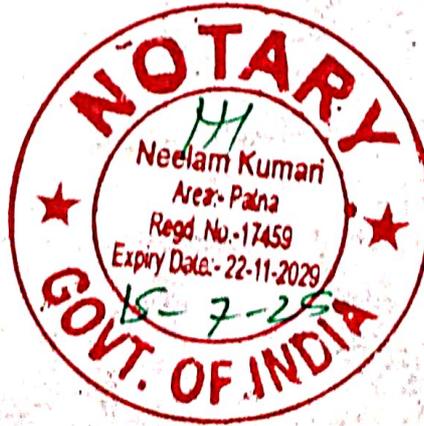
अतः अनुरोध है कि अद्यतन प्रतिवेदन अविलम्ब उपलब्ध कराने की कृपा की जाय, ताकि उक्त वाद में ससमय आवश्यक कार्रवाई की जा सके।

इसे गंभीरता से ली जाय।

विश्वासभाजन,
जिलाधिकारी,
पटना।

प्रभारी पदाधिकारी,
सामान्य शाखा, पटना।

अपर जिला दण्डाधिकारी,
सामान्य, पटना।



समाहरणालय, पटना
सामान्य शाखा

फोन नं० : 0613-911150 (दिन)
फैक्स नं० : 0613-911151 (रात)
E-mail : sdepatna@nic.gov.in
sdepatna@nic.gov.in

पत्रांक- 33-11/204 15.32/सा०, पटना, दिनांक...18-06-2025

प्रेषक,

डॉ० त्यागराजन, एस०एम०
जिलाधिकारी, पटना।

सेवा में,

प्रबंध निदेशक,
बुडको, पटना।

विषय :-

राष्ट्रीय हरित अधिकरण पूर्वी क्षेत्र बेंच के आदेश के अनुपालन के संबंध में OA के संबंध में।

प्रसंग:-

माननीय राष्ट्रीय हरित अधिकरण पूर्वी बेंच कोलकता का OA no- 188/2024/EZ.I.A No03/2025/EZ में पारित आदेश दिनांक-22.05.2025

महाशय,

उपर्युक्त विषयक प्रासंगिक आदेश की कंडिका 08 में उल्लेखित है कि Joint Committee has recommended that construction of two under construction Sewage Treatment Plants(hereinafter referred to as 'STPs') should be expedited and efforts should be made to optimize the utilization of four existing STPs; steps should be taken to ensure that storm water remain separate from sewage and all sewerage should be channelized exclusively through sewage network to prevent any leakage into storm water drains; and BUIDCO, Patna be instructed to assist the situation and plan the diversion of sewage to nearest STP.

उक्त के आलोक में अनुरोध है कि अद्यतन प्रतिवेदन शीघ्र उपलब्ध कराने की कृपा की जाय, ताकि विषयांकित वाद में ससमय आवश्यक कार्रवाई की जा सके।

इसे सर्वोच्च प्राथमिकता दी जाय।

अनुलग्नक:- यथोक्त।

14/06/25
प्रमारी/पदाधिकारी,
सामान्य शाखा, पटना।
14-06-25

16/6/25
अपर जिला दण्डाधिकारी,
सामान्य, पटना।

विश्वासभूजन,
16/6/25
(डॉ० त्यागराजन, एस०एम०)
जिलाधिकारी, पटना।

